

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins) No. 1496 of 2019

IN THE MATTER OF:

Durga Prasad Agarwal & Anr.

....Appellants

Vs.

Limtex Tea & Industries Ltd. & Anr.

....Respondents

Present:

**For Appellants: Mr. Abhijeet Sinha, Mr. Abhirup Chatterjee, Mr. Saikat Sarkar, Mr. Kamesh Vedula, Advocates
Ms. Suhita Mukhopadhyay, CS**

**For Respondents: Mr. Abhishek Sharma, Advocate for R-2.
Mr. Rishab Kaushik, Advocate for R-1.**

ORDER

27.01.2020: Mr. Rishab Kaushik, Advocate for the Respondent No. 1 seeks and is allowed time to file Reply Affidavit along with Vakalatnama within two weeks. Mr. Abhishek Sharma, Advocate representing Respondent No. 2 seeks and is allowed two weeks time to file Reply. Rejoinder, if any, may be filed within one week thereof.

Post this appeal 'For Admission (After Notice)' on **25th February, 2020**.

[Justice Bansi Lal Bhat]
Member (Judicial)

[V. P. Singh]
Member (Technical)

[Shreesha Merla]
Member (Technical)

sa/gc